श्रीमती निर्मला सीतारमण: माननीय सभापति जी, जैसा मैंने पहले कहा कि क्या ये issuance एक बैंक के द्वारा हो सकते हैं, नहीं हो सकते हैं, यह उसके ऊपर चर्चा थी। जब यह निर्णय हुआ कि एक एजेंसी, जो स्टेट बैंक ऑफ इंडिया हो सकती है, So, उसके द्वारा यदि ये bond release हो सकते हैं, तो RBI को आपत्ति नहीं थी। Subject to that being released only by SBI, that is why we have used the word indirectly. So, that was the *aapati*, and that was the explanation.

MR. CHAIRMAN: Now Question No. 230.

Sale of stake in BPCL

*230. SHRI SANJAY RAUT: Will the Minister of FINANCE will be pleased to state:

(a) whether Government has also decided for the disinvestment of BPCL (Bharat Petroleum Corporation Limited) and considering to sell most of its 53.3 per cent stake to a strategic partner;

(b) if so, the details;

(c) whether Government has appointed any agency for its true valuation of BPCL and its assets; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) Yes, Sir. The Government has given 'in-principle' approval for:–

(i) Strategic disinvestment of Government of India shareholding of 53.29% in Bharat Petroleum Corporation Ltd [except its equity shareholding of 61.65% in Numaligarh Refinery Limited (NRL) and management control thereon] along with transfer of management control to a strategic buyer.

(ii) Strategic disinvestment of BPCL's shareholding of 61.65% in NRL along with transfer of management control to a Central Public Sector Enterprise (CPSE) operating in the Oil and Gas Sector.

(c) and (d) As per the extant procedure for strategic disinvestment, Transaction Advisor, Legal Advisor and Asset valuer, etc. are appointed for providing advisory services and to assist the government in the strategic disinvestment transactions. The Appointment of Transaction Advisor, Legal Advisor and Asset valuer for strategic disinvestment of BPCL is under process.

श्री संजय राउत: महोदय, BPCL सार्वजनिक पब्लिक सेक्टर की एक महत्वपूर्ण कंपनी है और यह profit में चलने वाली कंपनी है। वर्ष 2018-19 में BPCL का Net profit लगभग 7,802 करोड़ रुपए था। जो कंपनियां घाटे में चलती हैं, उन्हें आप बेच रहे हैं, यह ठीक है, हालांकि आपको उनके खरीददार भी नहीं मिल रहे हैं जैसे एयर इंडिया।

श्री सभापति: कृपया सवाल पूछिए।

श्री संजय राउत: सभापति जी, मैं माननीय मंत्री जी से पूछना चाहता हूं कि जो पब्लिक सेक्टर की कंपनी profit में चल रही है, उसे बेचने का क्या कारण है? घाटे वाली कंपनियों को आप profit में नहीं ला सकते, लेकिन जो profit में चल रही हैं, उन्हें आप बेच रहे हैं। मेरा सवाल है कि आपने कहा है कि इस कंपनी को बेचने के लिए in principle approval दिया है, उसके खरीददार कौन हैं, विदेश कंपनी है या कोई देशी कंपनी है?

SHRI ANURAG SINGH THAKUR: Sir, the Government follows a policy of strategic disinvestment of CPSEs which are not in the priority sector, and for this purpose, the NITI Aayog has been given the mandate, and the criteria is not profit or loss-making. The criteria is fixed by them, and on the lines of that, it should be of the national security, sovereign functions at arm's length, market imperfections and public purpose. सर, यह इसका criteria है। जहां तक कहा गया कि देशी कंपनी होगी अथवा विदेशी, मैं बताना चाहता हूं कि अभी तो प्रक्रिया शुरू हुई है। इसमें अच्छा दाम मिल पाए और कंपनी आगे better technology, better management और बाकी और सुविधाएं दे पाए, उस दिशा में काम किया जा रहा है।

श्री संजय राउत: सभापति जी, बीपीसीएल की जो रिफायनरीज़ हैं, वे मुंबई, केरल, असम एवं मध्य प्रदेश में हैं। उसमें लगभग 15 हजार कर्मचारी काम कर रहे हैं। वे परमानेंट एम्प्लाइज़ हैं और कांट्रेक्ट बेसिस पर भी हैं। इस प्रकार से वहाँ 20 हजार से भी ज्यादा का रोजगार है। अगर आप इन कंपनियों को बेचने जा रहे हैं, तो इन सभी कर्मचारियों के भविष्य का क्या होगा?

MR. CHAIRMAN: Mr. Minister, it is on the future of employees.

श्री अनुराग सिंह ठाकुर: सभापति जी, जो रेग्युलर एम्प्लाइज़ हैं, वे 12,157 हैं। जो भी

कंपनी आएगी, वह रोजगार बंद करने की जगह उसको और बढ़ावा देने के लिए आएगी, इसलिए ऐसा प्रयास होगा कि भविष्य में इसमें और ज्यादा लोग काम करें।

DR. SASMIT PATRA: Sir, I would like to know from the hon. Minister as to why we are not providing the Numligarh Refineries Limited to a strategic buyer. Instead, we are transferring the management control to a Central Public Sector Enterprise. Is there a specific reason behind?

SHRI ANURAG SINGH THAKUR: Sir, it is a very relevant question. NRL is a separate and legal entity. If you look at the Kochi Refinery, it is an integral part of BPCL whereas this is a subsidiary. Because of geo-strategic location and the expansion plan of the NRL where an investment of ₹22,000 crore will go in, it is going to further enhance its production. Due to geo-strategic location, it is important for India and that is why it has been given to a CPSE. The option is that.

SHRIMATI NIRMALA SITHARAMAN: Sir, can I add a sentence?

MR. CHAIRMAN: Yes, please. The Cabinet Minister always has a right to add.

SHRIMATI NIRMALA SITHARAMAN: Thank you, Sir. The question is very relevant. Here, the crude of Oil India Limited or the Assam crude is essentially refined in the NML. Because there is a logistical and scaling up provision also, it has to go through that refinery and that is one of the considerations. More importantly, it is a part of the Assam Accord. So, we want to respect that sentiment.

DR. L. HANUMANTHAIAH: Sir, due to a change in the ownership after privatisation, is there a job loss in the company? Would the benefits, which the employees are getting, continue even after the change of ownership?

श्री अनुराग सिंह ठाकुर: सभापति जी, मैं इसका उत्तर पहले ही दे चुका हूँ।

MR. CHAIRMAN: Next Question.

सरकारी कार्यालयों द्वारा वाहनों को किराए पर लिया जाना

*231. **श्रीमती विप्लव ठाकुर**: क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि सरकार के विभिन्न मंत्रालयों/विभागों/अधीनस्थ संस्थानों में विभिन्न ट्रैवल एजेन्सियों से वाहन किराये पर लिये जाते हैं?